



\$~47

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(COMM) 1089/2025 & I.A. 25191-25197/2025**

MR SUDHIR CHAUDHARY

.....Plaintiff

Through: Mr. Rajshekhhar Rao, Sr. Adv. with
Ms. Rudrali Patil, Mr. Kushagra
Singh, Mr. Kartik Sundar, Ms.
Arshiya Ghose, Mr. Anmol Agarwal,
Mr. Varuni, Mr. Shaantanu Devansh
and Mr. Nitish Dubey, Advs.

versus

META PLATFORMS INC & ORS.

.....Defendants

Through: Mr. Varun Pathak, Mr Vishesh
Sharma and Ms. Anannya Gogoi,
Advs. for D-1/Meta Platforms Inc.
Ms. Mamta Jha, Mr. Rohan Ahuja,
Ms. Shruttima Ehersa and Ms. Diya
Viswanath, Advs. for D-2/Google
LLC

CORAM:

HON'BLE MS. JUSTICE MANMEET PRITAM SINGH ARORA

ORDER

%

10.10.2025

I.A. 25197/2025 (seeking discovery, production, and inspection of the defendant's documents)

1. This application has been filed under Order XI, Rules 1, 3, and 5 of CPC seeking relief against defendant nos. 3 to 15.
2. Since complete identity details of the said defendants are awaited from defendant nos. 1 to 2, the notice in this application will be issued after the plaintiff has filed an amended memo of parties.



3. Upon the plaintiff filing an amended memo of parties, the registry will issue notice to said defendant nos. 3 to 15.
4. Notice to state that reply shall be filed within four (4) weeks from receipt of notice. Rejoinder within four (4) weeks thereafter.
5. List before the learned Joint Registrar on **20.11.2025**.

I.A. 25196/2025 (for additional documents)

6. This is an application under Order 11 Rule 1(4) of the Code of Civil Procedure, 1908 ('CPC') [as amended by the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Act, 2015 ('Commercial Courts Act')], filed by the plaintiff seeking leave to file additional documents within thirty (30) days.
7. Mr. Rao, learned senior counsel for the plaintiff states that after filing of the suit, in addition to the infringing links enlisted at paragraph no. '27' of the plaint, the plaintiff has also discovered additional infringing links showing deepfake videos posted by defendant nos. 3 to 15 on the social media platform of defendant no. 2/YouTube. He states that these additional links, along with the affidavit of the plaintiff, will be E-filed on or before 20.10.2025.
8. He, however, prays that the injunction reliefs prayed for today may also be extended to these additional links since these links have been identified on the social media channels/accounts of defendant no. 3 to 15 who are already parties to the suit.
9. He states that the list of additional links has been provided to defendant nos. 1 and 2 since these are concerned with the said social media platforms.
10. The list of additional links is taken on record and made a part of this



order as **Annexure B**.

11. The plaintiff is granted liberty to file these additional links with an affidavit on or before 20.10.2025.

12. With this direction, the application is disposed of.

I.A. 25195/2025(for seeking exemption from pre-institution mediation)

13. This is an application under Section 12A of the Commercial Courts Act, 2015 read with Section 151 of the Code of Civil Procedure, 1908 [‘CPC’], filed by the plaintiff seeking exemption from instituting pre-litigation mediation.

14. Having regard to the fact that the present suit contemplates urgent interim relief, the identity of the contesting defendant nos. 3 to 15 is unknown and in light of the judgment of the Supreme Court in **Yamini Manohar v. T.K.D. Krithi**¹, exemption from the requirement of pre-institution mediation is hereby granted to the plaintiff.

15. Accordingly, the application stands disposed of.

I.A. 25194/2025 (seeking leave to file videos in a pen drive)

16. This is an application under Section 151 of the CPC, filed on behalf of the plaintiff for filing a compact disk [‘CD’]/pen drive containing impugned videos/links circulated by contesting defendants bearing the plaintiff’s name.

17. The plaintiff is directed to file the CD/pen-drive in accordance with Rule 24 of Chapter XI of the Delhi High Court (Original Side) Rules, 2018.

18. Registry is directed to receive the electronic record on CD so long as it is encrypted with a hash value or in any other non-editable format. The video recording contained in the CD should be placed in the electronic record in a format that is non-editable, so that the same can be viewed by the



Court during the hearing.

19. With the aforesaid directions, this application stands disposed of.

I.A. 25192/2025 (seeking time for filing the required certificate)

20. This application under Section 151 of CPC has been filed by the plaintiff seeking time for filing the required certificate under Section 63(4)(c) of the Bharatiya Sakshya Adhiniyam, 2024.

21. The said certificate is directed to be filed within two (2) weeks.

22. Accordingly, the application stands disposed of.

I.A. 25191/2025 (seeking extension of time to file Court fees)

23. This application under Section 149 read with Section 151 of CPC, has been filed by the plaintiff seeking extension of time for filing of Court fees. Learned senior counsel for the plaintiff states that the Court fees certificate will be filed within one (1) week.

24. Time for filing the Court fees certificate is extended by one week, failing which the plaint shall stand automatically rejected under Order VII Rule 11(b) CPC.

25. With these directions, the application stands disposed of.

CS(COMM) 1089/2025

26. Let the plaint be registered as a suit.

27. Summons be issued to the defendant nos. 3, 4, 5, 7, 10, and 11 through email. The summons shall state that the written statement(s) shall be filed by the said defendants within thirty (30) days from the date of the receipt of the summons. Along with the written statement(s), the said defendants shall also file affidavit(s) of admission/denial of the documents of the plaintiff, without which the written statement(s) shall not be taken on

¹ (2024) 5 SCC 815



record.

28. The plaintiff is at liberty to file replication(s) thereto within thirty (30) days after filing of the written statement(s). The replication(s) shall be accompanied by affidavit(s) of admission/denial in respect of the documents filed by the said defendants, failing which the replication(s) shall not be taken on record.

29. It is made clear that any unjustified denial of documents may lead to an order of costs against the concerned party.

30. Any party seeking inspection of documents may do so in accordance with the Delhi High Court (Original Side) Rules, 2018.

31. Defendant nos. 1 and 2 are directed to furnish Basic Subscriber Information ('BSI') details including IP logs of defendant nos. 3 to 15 to the plaintiff within three (3) weeks. The plaintiff will file an amended memo of parties, within one (1) week thereafter.

Thereafter, upon steps being taken by the plaintiff simultaneously, summons will be issued to remaining defendant nos. 6, 8, 9, 12, 13, 14 and 15 through all relevant modes (as per the contact details of these defendants).

32. Learned counsel for defendant no. 1 has provided the correct email address. The plaintiff will ensure that the amended memo of parties records the said email address of defendant no. 1.

33. No summons is being issued to defendant nos. 1 and 2 since they are not contesting parties.

34. List before the learned Joint Registrar (J) on **20.11.2025**.

35. List before the Court on **30.03.2026**.

I.A. 25193/2025 (under Order XXXIX, Rules 1 and 2 of CPC)



36. This is an application filed by the plaintiff under Order XXXIX, Rules 1 and 2 of CPC, read with Section 151 of CPC, seeking the grant of ex parte ad-interim injunction.

37. This suit has been filed seeking permanent injunction restraining the defendants from infringement of copyright, performer's right, misappropriation of personality and publicity rights, along with other ancillary reliefs.

38. Mr. Rajshekhar Rao, learned senior counsel for the plaintiff, sets up the plaintiff's case as under:

38.1. The plaintiff is a prominent Indian journalist and media personality with a distinguished career spanning over two decades in the field of journalism.

38.2. The plaintiff commenced his journey in the field of the television news industry by starting out with Zee News. He was engaged in live television reporting as well as 24-hour news broadcasting, and over the span of his career, he has covered some major events.

38.3. In 2003, the plaintiff left Zee News; however, he re-joined the organization in 2012, where he rose to become the anchor of the widely acclaimed news programme 'Daily News & Analysis' (DNA).

Subsequently, the plaintiff joined 'Aaj Tak', where he hosted the prime-time show 'Black and White (B&W)', and most recently, he joined 'Prasar Bharati' as a news anchor, hosting the show 'Decode'.

38.4. Owing to his professionalism, stature, and influence in the field of Hindi journalism, the plaintiff has received numerous accolades, including the prestigious 'Ramnath Goenka Award for Excellence in Journalism' and the 'Most Popular Face (Hindi) / Visionary Award', among others.



38.5. It is stated that the plaintiff is a celebrity in his own right and has valid and enforceable personality rights. The plaintiff's name, likeness, voice, image, and overall persona are exclusively associated with him and his work in journalism.

38.6. The name 'Sudhir Choudhary', being the personal name of the plaintiff, is uniquely and immediately associated with him alone, particularly in the context of news and journalism, and is therefore protectable as a trademark under the Trade Marks Act, 1999 ['Act of 1999']. Consequently, any unauthorised commercial use of the name would constitute passing off under the Act of 1999.

Overview of the defendants

38.7. Defendant No.1, Meta Platforms Inc., owns and operates social media platforms Instagram and Facebook, and Defendant No.2, Google LLC, owns and operates social media platform YouTube. Through these platforms, defendant nos. 3 to 15 are sharing infringing/AI-generated videos via their respective channels using the personality rights of the plaintiff and are making commercial gains.

The Ministry of Electronics and Information Technology['MeitY']/defendant no.16 and Department of Telecommunications['DoT']/defendant no.17 along with defendant nos. 1 and 2 have been arrayed as proforma parties.

38.8. Lastly, defendant no.18, John Doe/Ashok Kumar, refers to all unknown person(s) and/or entity(s) who, either independently or in connivance or collusion with any of the defendant nos. 3 to 15 are infringing upon the personality and publicity rights of the plaintiff herein.



Knowledge about the defendants and creation of deep fake videos spreading false information

38.9. In September 2025, the plaintiff became aware that certain unknown individuals were misusing his name, credibility, likeness, and, more specifically, his voice and photo/video images. These individuals were creating AI-generated deepfakes that were being circulated on various social media platforms to propagate unverified and unsubstantiated information, which was being passed off as if it were the plaintiff's work.

38.10. These unauthorized AI-generated videos ['impugned videos/links'], contain moving images purporting to be of the plaintiff, include content where the plaintiff appears to be making statements on politically sensitive issues that he has never made, sharing opinions on matters he has never commented on, and has never been associated with.

38.11. The contesting defendant nos. 3 to 15 are using AI technology to create/morph/doctor the plaintiff's face using different or similar backgrounds and making impugned videos and posting on their respective social media platforms/channels.

38.12. The plaintiff's face/voice is superimposed on the different backgrounds, including animated backgrounds at times, to create and disseminate unverified and misleading videos wrapped in the personality and physical traits uniquely identifiable with the plaintiff.

38.13. These impugned videos/links are subsequently used by defendant nos. 3 to 15 to disseminate false information to the public, all while falsely presenting themselves as an authenticated and verified news source, so as to gain traction on the internet either to exploit the plaintiff's name and credibility for propagating content or to derive commercial benefits.



These impugned videos/links have resulted in numerous calls from various people questioning the authenticity of these statements, thereby causing significant professional embarrassment and reputational damage to the plaintiff.

38.14. These impugned videos are being circulated as YouTube Shorts and/or long-form videos through the accounts/channels operated by defendant nos. 3 to 15. Some of these accounts/channels have amassed a huge audience within a short time. The list of these impugned videos/links on the platforms of defendant nos. 1 and 2 has been set out in paragraph '27' of the plaint. The said impugned links are annexed as **Annexure A** to this order.

39. Mr. Rajshekhar Rao, learned senior counsel for the plaintiff, states that the plaintiff is aggrieved by the defendants' unauthorized and unlawful use of his image, likeness, name, and voice to create and circulate fabricated, false, and misleading images and videos purporting to feature the plaintiff.

39.1. He states that the aforesaid contesting defendants have used the plaintiff's deepfakes to gain traction, viewership, and popularity on their respective social media platforms, thereby exploiting the plaintiff's goodwill and reputation for their own wrongful benefit.

39.2. He states that defendant no. 2's policy, titled "Your Content and Third-Party Training", now gives creators/uploaders (like defendant nos. 3 to 13) the option to allow their videos to be used for training AI models. He further states that if such AI models are trained on biased content portraying an individual in a negative manner, the AI models are likely to learn and replicate such untrue and negative information about that individual.



39.3. He states that, in addition to the list of impugned videos/links set out in the plaint [‘Annexure A’], there are further impugned videos uploaded by the contesting defendants that were recently discovered, which have not yet been included in the plaint. These additional impugned videos/links [‘Annexure B’] similarly use the plaintiff’s name, image, likeness, and voice to create deepfakes in order to spread false information in an unauthorised manner for commercial gain, thereby misleading the public.

39.4. He states that the defendant nos. 3 to 15 and 18’s actions are deliberately aimed at deriving monetary and other benefits by generating and circulating unauthorised AI-manipulated videos of the plaintiff. In doing so, the plaintiff’s identity is portrayed in an unwholesome and misleading manner, thereby maligning his professional standing as a news anchor and exposing him to public ridicule.

Court’s Findings

40. This Court has heard the learned senior counsel for the plaintiff and perused the record.

41. The plaintiff has affirmed on oath that the impugned videos/links enlisted in **Annexure A** and **Annexure B** annexed to this order are AI generated/deep fake videos disseminating misleading and false news featuring the plaintiff. The plaintiff has stated that he has not authorized production/creation of these videos. The plaintiff has stated that the opinions expressed and statements made in these AI generated videos are falsely attributed to him and are therefore a source of dissemination of false information.

42. In view of this stand taken by the plaintiff, this Court is compelled to form an opinion that defendant nos. 3 to 15 have unlawfully used plaintiff’s



image, likeness, name and voice to create and circulate false and misleading videos, which are bound to mislead the viewers/users of the social media platforms.

43. In these facts, it is prima facie evident that defendant nos. 3 to 15 are circulating the impugned videos and deepfake content unauthorizedly using the plaintiff's name, voice, likeness, and image. The actions of defendant nos. 3 to 15 directly infringe upon plaintiff's rights, damage his goodwill and reputation, and undermine his credibility as a journalist.

44. In view of the averments made in the plaint and submissions made by the learned senior counsel for the plaintiff, a prima facie case is made out in favour of the plaintiff. Balance of convenience is also in favour of the plaintiff. This Court is satisfied that if an ex parte ad interim injunction is not granted at this stage, irreparable harm/injury would be caused to the plaintiff.

45. Accordingly, until the next date of hearing, the following directions are issued:

- i. The defendant nos. 3 to 15 and defendant no. 18/John Doe(s), their proprietors, partners, directors, officers, servants, agents, distributors, dealers, retailers, representatives, and anyone acting for or on their behalf are hereby restrained from directly or indirectly misusing, misappropriating, or exploiting the name, likeness, image, voice, or any other aspects of the plaintiff's persona, which are solely and exclusively associated and identified with him and passing off their content as emanating from or being endorsed by the plaintiff without the plaintiff's consent and/or authorization, in any manner whatsoever



including through the use of Artificial Intelligence, deepfake, Face Morphing, Generative Artificial Intelligence, Machine Learning or any other technology, in any medium, format or platform;

- ii. Defendant nos. 3, 4, 5, 7, 10 and 11 are directed to take down the impugned videos posted/uploaded on their YouTube channels and/or any other social media accounts within 48 hours. In case, the said defendants failed to take down the impugned videos, defendant no. 2 shall take down the impugned videos within 72 hours.
- iii. With respect to impugned videos posted/uploaded by defendant nos. 6, 8, 9, 12 and 13, defendant no. 2 will take down the impugned videos within 48 hours.
- iv. With respect to defendant nos. 14 and 15, defendant no. 1 will take down the impugned videos within 48 hours.
- v. The directions issued at (ii), (iii) and (iv) are with respect to the impugned videos/links set out in Annexures A and B annexed to this order.

46. Moreover, in case the plaintiff, during the pendency of the present suit, discovers any more identical or content similar to the subject matter of the suit which not originating from or associated with the plaintiff, the plaintiff shall be at liberty to approach defendant nos. 1 and 2 requesting them to block/take down, within 48 hours, any such posts/image/video/text or any other morphed infringing content, which is published on its platforms or utilizing its platforms. In case defendant nos. 1 and 2 entertain any doubts, they shall communicate the same to the plaintiff within 24 hours,



and the plaintiff shall be at liberty to approach this Court for appropriate orders.

47. If any social media accounts, which are not primarily rogue accounts, are blocked/removed in pursuance of the present order, then the said social media account holder is permitted to approach this Court by giving an undertaking that it does not intend to infringe the plaintiff's rights in his name, image, likeness and voice, and thereafter, the Court would consider modifying the injunction accordingly.

48. Issue notice.

49. Learned counsel for defendant nos. 1 and 2 accept notice. Defendant nos. 1 and 2 will file their compliance affidavit within three (3) weeks.

50. Issue Notice to defendant nos. 3, 4, 5, 7, 10, and 11 through email.

51. After amended memo of parties is filed, issue notice to remaining defendant nos. 6, 8, 9, 12, 13, 14 and 15 through all relevant modes (as per the contact details of these defendants).

52. No notice is being issued to defendant nos. 16 and 17 at this stage as no directions have been issued.

53. Compliance of Order XXXIX Rule 3 of CPC with respect to defendant nos. 3, 4, 5, 7, 10, and 11 through email shall be done within a period of one (1) week.

54. Compliance of Order XXXIX Rule 3 of CPC with respect to defendant nos. 6, 8, 9, 12, 13, 14 and 15 shall be done within a period of one (1) week after receiving the BSI details.

55. List before the learned Joint Registrar (J) on **20.11.2025**.

56. List before the Court on **30.03.2026**.

57. The digitally signed copy of this order, duly uploaded on the official



website of the Delhi High Court, www.delhihighcourt.nic.in, shall be treated as a certified copy of the order for the purpose of ensuring compliance. No physical copy of order shall be insisted by any authority/entity or litigant.

MANMEET PRITAM SINGH ARORA, J

OCTOBER 10, 2025/hp/aa



ANNEXURE-A

TABLE REFLECTING THE INFRINGING ACTIVITIES WITH RESPECT TO THE CONTESTING DEFENDANTS

NO.	CHANNEL /USER NAME/ DEFENDANTS	LINK	REMARKS
YOUTUBE / DEFENDANT NO. 2			
1.	Fact of World/ Defendant No. 3	https://www.youtube.com/watch?v=rjtAPqEBDIU 29.05.2025	<ul style="list-style-type: none">The link/ channel/ user hosts AI Generated/ deepfake videos and disseminates misleading and false news featuring Plaintiff through such videos.The channel has 2,77,000 subscribers.The said video has 3,12,000 views. <p><i>(Reference @ Document No. 4/ @ Pg. Nos. 12-14 of the List of Documents)</i></p>
2.	Panapti Duniya/ Defendant No. 4	https://www.youtube.com/watch?v=UhafcmhKr0M “Google's reign is over India launches comet search engine AI Sudhir Chaudhary Decode” 16.08.2025	<ul style="list-style-type: none">The link/ channel/ user hosts AI Generated/ deepfake videos and disseminates misleading and false news featuring Plaintiff through such videosThe channel has 14,500 subscribers.The said video has 5,900 views. <p><i>(Reference @ Document No. 5/ @ Pg. Nos. 15-16 of the List of Documents)</i></p>



3.	BharatNews9 762/ Defendant No. 5	https://www.youtube.com/shorts/9iYLB3DTkjU “Sudhir Chaudhary ai video #sudhirchodhri” 22.08.2023	<ul style="list-style-type: none">• The link/ channel/ user hosts AI Generated/ deepfake videos and disseminates misleading and false news featuring Plaintiff through such videos• The channel has 2,24,500 subscribers.• The said video has 1,579 views.• The said video has 113 likes. <p>(Reference @ Document No. 6/ @ Pg. Nos. 17-18 of the List of Documents)</p>
4.	Deep News / Defendant No. 6	https://www.youtube.com/watch?v=Sdf8TPPgqQ “Decode with sudhir chaudhary sudhir Chaudhary” 05.09.2025	<ul style="list-style-type: none">• The link/ channel/ user hosts AI Generated/ deepfake videos and disseminates misleading and false news featuring Plaintiff through such videos• The channel has 3,64,000 subscribers.• The said video has 8,25,000 views and 22,000 likes.• The said channel is creating such AI Generated videos on a daily basis, thereby disseminating false news to the public at large on daily basis. <p>(Reference @ Document No. 8/ @ Pg. Nos. 25-27 of the List of Documents)</p>
		https://www.youtube.com/watch?v=j-0f4DtBe0s “Decode with sudhir chaudhary sudhir Chaudhary”	



		08.09.2025 https://www.youtube.com/watch?v=AZVsR0ejEK M “Decode with sudhir chaudhary sudhir Chaudhary” 08.09.2025	
		https://www.youtube.com/watch?v=T5VkJH4iMsc w “Decode with sudhir chaudhary sudhir Chaudhary” 11.09.2025	
5.	Insight Bharat/ Defendant No. 7	https://www.youtube.com/watch?v=L4cfrSioPKc “500 हाइपरसोनिक मिसाइल ऑर्डर, अमेरिका में कोहराम मचा Decode with Sudhir Chaudhary Sudhir Chaudhary” 08.09.2025	<ul style="list-style-type: none">• The link/ channel/ user hosts AI Generated/ deepfake videos and disseminates misleading and false news featuring Plaintiff through such videos• The channel has 72,000 subscribers.• The said video has 40,000 views and 991 likes. <p>(Reference @ Document No. 8/ @ Pg. Nos. 25-27 of the List of Documents)</p>
6.	DSR Hindi Knowledge / Defendant No. 8	https://www.youtube.com/watch?v=J5EeMTfhh6Y “Trump forced to come to India decode with Sudhir Choudhary” 05.09.2025	<ul style="list-style-type: none">• The link/ channel/ user hosts AI Generated/ deepfake videos and disseminates misleading and false news featuring Plaintiff through such videos• The channel has 2,48,000 subscribers.• The said video has 2,500 views and 44 likes. <p>(Reference @ Document No. 9/ @ Pg. Nos. 28-29 of the List of Documents)</p>
7.	India Eye Network /	https://www.youtube.com/watch?v=JrkIrMZD_Qc	<ul style="list-style-type: none">• The link/ channel/ user hosts AI



	Defendant No. 9	“भारत आने पर मजबूर ट्रम्प Decode with sudhir chaudhary sudhir Chaudhary” 08.09.2025	Generated/ deepfake videos and disseminates misleading and false news featuring Plaintiff through such videos <ul style="list-style-type: none">• The channel has 917 subscribers.• The said video has 354 views. (Reference @ Document No. 10/ @ Pg. Nos. 30-32 of the List of Documents)
8.	Aawaj Bhartti / Defendant No. 10	https://www.youtube.com/watch?v=7mc2O0YIyhE “NATO notice issued against Trump Decode with Sudhir Chaudhary Decode with Sudhir” 06.09.2025	<ul style="list-style-type: none">• The link/ channel/ user hosts AI Generated/ deepfake videos and disseminates misleading and false news featuring Plaintiff through such videos• The channel has 37,800 subscribers.• The said video has 3,78,000 views and 8,300 likes. (Reference @ Document No. 11/ @ Pg. Nos. 33-34 of the List of Documents)
9.	GK Makbul/ Defendant No. 11	https://www.youtube.com/watch?v=BP47z5mtiUw “कोका-कोला भारत में बंद 50 अरब का झटका Decode with sudhir chaudhary sudhir Chaudhary” 07.09.2025	<ul style="list-style-type: none">• The link/channel/user hosts AI-generated or deepfake videos that use the Plaintiff’s voice and name in the description and caption, and disseminate misleading and false news.• The channel has 1,110 subscribers.• The said video has 3,78,000 views. (Reference @



			Document No. 12/ @ Pg. Nos. 33-34 of the List of Documents)
10.	Ravi Scope Visions / Defendant No. 12	https://www.youtube.com/watch?v=pazgu0eeH4k “कोका-कोला भारत में बंद 50 अरब का झटका Decode with sudhir chaudhary sudhir Chaudhary” 05.09.2025	<ul style="list-style-type: none">• The link/ channel/ user hosts AI Generated/ deepfake videos and disseminates misleading and false news featuring Plaintiff through such videos• The channel has 28,900 subscribers.• The said video has 92,000 views and 8,300 likes. (Reference @ Document No. 13/ @ Pg. Nos. 37-39 of the List of Documents)
11.	SudhirChaudhary2.0 / Defendant No. 13	https://www.youtube.com/watch?v=OMtC2NM0Jfk 30.09.2025	<ul style="list-style-type: none">• The link/ channel/ user hosts AI Generated/ deepfake videos and disseminates misleading and false news featuring Plaintiff through such videos• The channel has 1,96,000 subscribers.• The said video has 49,000 views and 1,600 likes. (Reference @ Document No. 14/ @ Pg. Nos. 40-42 of the List of Documents)

INSTAGRAM (SUBSIDIARY OF DEFENDANT NO. 1)			
1.	Vibe_withmeofficial / Defendant No. 14	https://www.instagram.com/reel/DM1du9uz7TG/?igsh=ZXc4dmZncmNnNWw%3D “Delhi tops in abusing- aapko kisne gaali di aaj?” 02.08.2025	<ul style="list-style-type: none">• The link/ Instagram page/ user hosts AI Generated/ deepfake videos and disseminates



			<p>misleading and false news featuring Plaintiff through such videos</p> <ul style="list-style-type: none">• The page has 726 followers. <p>(Reference @ Document No. 15/ @ Pg. Nos. 43-44 of the List of Documents)</p>
--	--	--	---

FACEBOOK (SUBSIDIARY OF DEFENDANT NO. 1)			
1.	Llm07 Defendant No. 15	https://www.facebook.com/61575046882450/posts/1669186813741381 26.05.2025	<ul style="list-style-type: none">• The link/ Facebook page/ user hosts AI Generated/ deepfake videos and disseminates misleading and false news featuring Plaintiff through such videos• The said video has 371 likes, 6 comments and 29 shares. <p>(Reference @ Document No. 16/ @ Pg. No. 45 of the List of Documents)</p>



ANNEXURE-B

1. FACT OF WORLD/ DEFENDANT NO. 3

S.No.	LINK
1.	https://www.youtube.com/watch?v=PWE3RgaNR6k
2.	https://youtu.be/HXO9YW7XylI?si=m0eGErsqP7OY11UI
3.	https://youtu.be/K5Tew4LJXMg?si=3Q8OW2yVkJHpLx_Mr
4.	https://youtu.be/NdA13Y0I6rI?si=0I2e23keomnxIqYX
5.	https://youtu.be/thnHfHPejFs?si=gZME7VQwJLvs0nwV
6.	https://youtu.be/ukMgiiUpacU?si=9mZfGQX5SUfwg0lx
7.	https://youtu.be/fxyZ5ePMa8M?si=iLVHlbjSQG2fl-_t
8.	https://youtu.be/xJOJaSA4oKg?si=adPgaO65wsxQ60zT
9.	https://youtu.be/w1tGXQ2gpi8?si=yiW3zHIzzjn2b5nL
10.	https://youtu.be/SaBPJcpm82A?si=488lgCvdTgJWELmk
11.	https://youtu.be/_94OpLpUPqc?si=Izu63DrhIFcm4wS-
12.	https://youtu.be/q_araDMSINQ?si=SO1ZmQp7y4IqLf52
13.	https://youtu.be/tJFST6rL01A?si=ZZYsDAx4de8U9mDK
14.	https://youtu.be/i_9LOa6U6O8?si=xntAtaf56a8r6VIG
15.	https://youtu.be/NwOcv9cYoXA?si=EaeL0aUGkjEZqoTz
16.	https://youtu.be/saZRRaEkQzI?si=hUex4aiY35DUQq2Q
17.	https://youtu.be/2gzUNvEXxWU?si=9-6-57YqC4EWMblw
18.	https://youtu.be/NLyEGIR0zqc?si=bQw1062kAvjmd7UA
19.	https://youtu.be/iSWYZ6G7Kmk?si=NbPmyaqK5gl-_IKe



20.	https://youtu.be/fbafFU9kHro?si=vxXM6p12PkVADg87
21.	https://youtu.be/bN9BlyKYq7M?si=Lnd_7UePJtxACbFZ
22.	https://youtu.be/i_9LOa6U6O8?si=uLDQW3tQj9F17P87
23.	https://youtu.be/NwOcV9cYoXA?si=XO2nY4mAu7Ts13O2
24.	https://youtu.be/saZRRAEkQzI?si=iHAtTo_Df3cXseo1
25.	https://youtu.be/2gzUNvEXxWU?si=h8nxXT70vfDLV4no
26.	https://youtu.be/NLyEGIR0zqc?si=YQXAFGcD2COCoyug
27.	https://youtu.be/rK7pn_mGyp0?si=wJOGRzjVBksp6L_w
28.	https://youtu.be/s_xdf_wwLdc?si=xhXf-J3gMxRoJhBL
29.	https://youtu.be/60gfCh_xgA8?si=ls5QJ4Q18RiPbVDH
30.	https://youtu.be/Y9SIMEAwiL4?si=PwVrBG6O7b4ZAJpj
31.	https://youtu.be/FzHqxPAQNQA?si=R8v7utRF0m4L2iyC
32.	https://youtu.be/o32gFiJ6dDg?si=mpxNRX1G5VSLswFQ
33.	https://youtu.be/u3qfYCHAxOs?si=jViZbUp6rOlMI_Mw
34.	https://youtu.be/WuKsjL3eJWY?si=vbMYXK2SCtjL28h6
35.	https://youtu.be/rzp5Gi_0jXo?si=dcCMwFNAVPT8tCW-
36.	https://youtu.be/GD_KtKGe5Pw?si=K-aZpC4ao1ojqwLz
37.	https://youtu.be/Mu5D5fgpoHw?si=f1ZibhZFrig_US4J
38.	https://youtu.be/JJNUqadDVeO?si=B7jBh6RnFzSUahcP
39.	https://youtu.be/KQvKmqfrEOU?si=9vMA9kkamFLh-_aY
40.	https://youtu.be/2SkijGRkKnc?si=F2u6jJhtt-zlqJt_
41.	https://youtu.be/JLU1895NePA?si=PQdie0RRreiPIj8bp
42.	https://youtu.be/O5rukEz0ow0?si=m9OUUcBfeYVgSue_



43	https://youtu.be/df12T-_ijtw?si=yxr55LighyWWWcTR
44	https://youtu.be/8Qtf_9DIB28?si=is-MhHmh6qJz5vMG
45	https://youtu.be/qvAGr4mul2k?si=UWNMBfaaGsk6YiFp
46	https://youtu.be/RmF7bG4GeyI?si=K59Lffs8V1Bjux-9
47	https://youtu.be/SdDmgpg1NF8?si=53TXOVGTIJOOfQ3t2
48	https://youtu.be/1PJ6w_3CGH0?si=wb4vUNURhsyYBJJn
49	https://youtu.be/n3jtk60UeQg?si=cVbarylmN8jtNRbu

2. PANAPTI DUNIYA/ DEFENDANT NO. 4

S. NO	LINK
1.	https://youtu.be/bhow8QgfZeg?si=9NUXbkgaZley6xIH
2.	https://youtu.be/FmM03e0KoPw?si=A0NTIjr_oMwLHrV6
3.	https://youtu.be/UhafcmhKr0M?si=sMHfHyuwMb6UrIkr

3. BHARATNEWS9762/ DEFENDANT NO. 5

S. NO	LINK
1.	https://www.youtube.com/watch?v=9iYLB3DTkjU
2.	https://www.youtube.com/watch?v=CPnny3CqV18
3.	https://www.youtube.com/watch?v=dGuUsGNKTzA
4.	https://www.youtube.com/watch?v=YL01IFxDqYc
5.	https://www.youtube.com/watch?v=PW00Ltdu_fU



6.	https://www.youtube.com/watch?v=PZR9n7a9noA
----	---

4. DEEP NEWS/ DEFENDANT NO. 6

S. NO	LINK
1.	https://youtu.be/m0ApJLbL1N0?si=553mFHF-ngo4EVVc
2.	https://youtu.be/VTqwf8sozwY?si=Jl6iVp4IGRyFuuM
3.	https://youtu.be/mrJY2Xthz2M?si=uAiCF13fzgJHHzb0
4	https://youtu.be/9M3Z3V5gksY?si=ndBscARjhQQgUnQw
5	https://youtu.be/AmL-ssiJwUg?si=ctxGeNHoGHcq6ri
6	https://youtu.be/sUsw06FL0O4?si=uO-sEXmMEncENSXO
7	https://youtu.be/0icvCcRpXV8?si=9KCSAm6YYVK2YBIA
8	https://youtu.be/16OpMxKg9hk?si=fi4JYSjTZcVskphr
9	https://youtu.be/_HRVeUNnz6g?si=rMDf8sbcMfMXiKeb
10	https://youtu.be/-GMSRN7PF6A?si=lRtvuQd5FiU6buzp
11	https://youtu.be/fyMkOb2Qz1U?si=YJzLJnpnGMUqYurG
12	https://youtu.be/V2Z9Bhhdg2I?si=umB6FMD65RmM_Xys
13	https://youtu.be/n8Kk96e9K1E?si=XfvyWyaralg-rhFU
14	https://youtu.be/g8R7cIwm17I?si=A1jTwVuX7e7xc1yZ
15	https://youtu.be/GUwW-NMT7eA?si=iTyZ7vPqMJtIQTfa
16	https://youtu.be/xfU9dFfTDys?si=y8BnXeu8B-WqPIIG
17	https://youtu.be/j7R6Gw209Ig?si=vhkKHqr4oqw6H6fe
18	https://youtu.be/0z187PiBqok?si=MpfKXXwh-9s0q78Z
19	https://youtu.be/AhFm6oNTt-k?si=XfXqpBIWeMkyYAIP



20	https://youtu.be/m2BGRilUf_w?si=6WUumcMaJ4xV44BF
21	https://youtu.be/JCciUfPhhEY?si=JR7z1I0CXiiduHMH
22	https://youtu.be/7q9fRjvV3dU?si=oGLladVgBixQxu2N
23	https://youtu.be/JwNvfC7b788?si=PPuqTfPmHAqzt_gk
24	https://youtu.be/CU9kFr1Zi7o?si=bhnqBqI35gWfv02V
25	https://youtu.be/T5Vkh4iMscw?si=OpXEvX2_IH2MRfdf
26	https://youtu.be/AZVsR0ejEKM?si=tOn_SdwG4Wg8gFuu
27	https://youtu.be/j-0f4DtBe0s?si=l0v-X5kCpT11Tl_i
28	https://youtu.be/bnfQQ3dkoZM?si=jztJMCOwucgi3Zlu
29	https://youtu.be/08XQfNfB-Iw?si=vTDz3QTRZGXDFfKI
30	https://youtu.be/gqE0Qyh6AjA?si=pEQokUJIauCwMHml
31	https://youtu.be/_olAV_SFN7o?si=i0LGDziaZwmZFWPA
32	https://youtu.be/5UpyWNLAmqM?si=Llr7BHBn7sFZeIvf
33	https://youtu.be/HZTc7ZAZsTk?si=tHoGkUEtFh82k06d
34	https://youtu.be/RgdxlF0Enzk?si=Ux0Uka6mfoPylkA6
35	https://youtu.be/e0nwHa8nZsk?si=KC3wb7JmGJIqnGyQ
36	https://youtu.be/c0Rh4KFZt-w?si=lzouu9Dkt_Md1T1Z
37	https://youtu.be/kkmUMB6Co90?si=RYHccNinzDsLPT77
38	https://youtu.be/gG1iDBHSEwM?si=7O6qqGDVv5vYXWji
39	https://youtu.be/f4w4eUDMzTc?si=L6pOe9gL5w4YyKCQ
40	https://youtu.be/RzIhPvqFpBA?si=1E_qcKM4gb7D-aBE
41	https://youtu.be/TGnZY3Y-5zs?si=zRLhbya2I7FiSvrg



5. INSIGHT BHARAT/ DEFENDANT NO.7

S. NO	LINK
1.	https://youtu.be/FuG-R3sPMpo?si=rH1aE0kFXLHZUOe-
2.	https://youtu.be/01pHmcSFglU?si=sHUrfFYwc4ZjF-x5
3	https://youtu.be/3Rlq0b2xW4A?si=baqhTgBYcSfuhPVw
4	https://youtu.be/x5o4HL4_d9U?si=ITxRz3T3WV8fmXL7
5	https://youtu.be/1qBh-iePqWw?si=1mIwDqAFEQj7GW9V
6	https://youtu.be/G1x3Shv1xgQ?si=JprTsuxbvLrxY4OI
7	https://youtu.be/toiAmJ6Bmug?si=hsRsYciF36CUzbKK
8	https://youtu.be/10fYmny5tMQ?si=bmpjeuKBsrJrIEIx
9	https://youtu.be/TN_Ppe-kDTk?si=uRZC3igAx1Gy-_hS
10	https://youtu.be/wtyqP-x8jA4?si=jQbWgofxHXHCCxpy
11	https://youtu.be/rWe5dmg1inU?si=rYHEhU-pYKqzcN-3
12	https://youtu.be/k1z9xRvAEcc?si=hXUGhqM2eIMIM9qr
13	https://youtu.be/xCMt8Ffv5mM?si=gYZxVB2qLuvEd9RZ
14	https://youtu.be/biu_y5D1yRk?si=vjDYmgn7kjZGjyCe
15	https://youtu.be/iGmtSEdGyqY?si=9_WmRGfpwAA-MadS
16	https://youtu.be/ytWcWGmfXjU?si=5JXXfsyhSRtIB-yB
17	https://youtu.be/MxIKbo4l4Tw?si=uRr889DYD9uDM3XE
18	https://youtu.be/19jpUdFWhvw?si=g0PWkWogB1YW5uru
19	https://youtu.be/RmKBgdjcDbc?si=gQUsNRcfkwBmOm63
20	https://youtu.be/vixGOj2zZsU?si=SAUPyAaL60DbL7Le



21	https://youtu.be/_BHG2EXEqM0?si=uKCdjTt-VnGvNYts
22	https://youtu.be/Im_3SbdxHw0?si=1FzdRw8patkw1ZtM
23	https://youtu.be/cptZCH5BR4k?si=2ITZj86kQ8pog9kH
24	https://youtu.be/xoTYBF2T4B0?si=Zoc4DH5PGknyZQyj
25	https://youtu.be/34KgrA9YPFc?si=eFO2821HM_0e8YVf
26	https://youtu.be/lXabPrDGX4o?si=szkXerMcxYPLadUx
27	https://youtu.be/3Fvh96TIEts?si=La22n95ExUWhaxCE
28	https://youtu.be/LLbHQTyG0kY?si=bpTb8E7VMHSxXC2A
29	https://youtu.be/oSS8JHbOazo?si=fPlyQ3UCNm6O-_zW
30	https://youtu.be/MAPzeJowo9w?si=Jmt5GXCslPrKuz-K
31	https://youtu.be/TPvReABTMaU?si=tD6NfFdgUDBqllFa
32	https://youtu.be/4OQ6Sji1Sow?si=K6jJQ8g2tMx-be4X
33	https://youtu.be/stgeJBGcjog?si=O7RexjqKkFGAosCB
34	https://youtu.be/0bnB1GMmslM?si=DDhiseQ_MTqIr5id
35	https://youtu.be/yk5DrIBbQBA?si=TpxO7-qEcCp1vu6w
36	https://youtu.be/fF8ezabnRjA?si=K44KSAC-kg8GdcS5
37	https://youtu.be/VI2D_N-RpYg?si=Xegbo9A83zbRudL2
38	https://youtu.be/65Sdrn_g_KU?si=JeZuGA5QCga1uzN6
39	https://youtu.be/o4Dd2z0s2RQ?si=3IJgCbH0ogE3wNJM
40	https://youtu.be/7x3nLFbhoPs?si=ljJcR6BjpyDTSSuC
41	https://youtu.be/RI6A89hnbbQ?si=t4UCgGrZIH1G8UZ
42	https://youtu.be/KziRlkvHROM?si=FzUDkvAy8RBgLEr6
43	https://youtu.be/YVywTcMGssw?si=t75Ann-fblTgufNf



44	https://youtu.be/fv0uhm4W74c?si=ZihewRkt_Em08GTq
45	https://youtu.be/cNWRxDCVPeY?si=x2bS7FkG5HWoo5EY
46	https://youtu.be/8juYaYDDrc8?si=690HQR5BxfumXNKy
47	https://youtu.be/g6tKUi53egE?si=gdkJWxF50DCi2Fvd
48	https://youtu.be/0070J4kCybc?si=6uMFnasOCRHjp4PW
49	https://youtu.be/zui-WViS0t8?si=NJcvt5YCRBxwP8Xv
50	https://youtu.be/39XkMA6rtEo?si=ISYyaei3F8WbuCIH
51	https://youtu.be/bdrWNuh-6ks?si=E_796w77SPsg0sZS
52	https://youtu.be/9KthFzRKzHU?si=6jPWFwajEPRsIN8
53	https://youtu.be/zgvZCAr7iqo?si=Yen7exd96QSA92U3
54	https://youtu.be/kmgvQUxO8q8?si=gkXtX5VQWybQCro8
55	https://youtu.be/uWocemdfHeQ?si=Bm6sqXnRVHXx459a
56	https://youtu.be/9zVR8iIoleE?si=HwgU6YyWbt1Bp7be
57	https://youtu.be/d2zFZCiyYMk?si=BALqY_e6d9MAHnrj
58	https://youtu.be/jbXiubnMAs4?si=JJejWDcsUGiMUF7g
59	https://youtu.be/kJAAMHL3Vfw?si=yp-9sSnPiX5tr0c5
60	https://youtu.be/9FCdCNstYMk?si=h9ataKXp2vvN84Bt
61	https://youtu.be/UrUWU6jaNSk?si=X2hbb9eWV0n3rGS8
62	https://youtu.be/UpX2Zld4m80?si=-uN9qKOycWdkmlun
63	https://youtu.be/dhOlpAChu4U?si=rBF5dJk-dMNxUzHY
64	https://youtu.be/L4cfrSioPKc?si=AQJoiUBOJlpkutpC
65	https://youtu.be/K6Uq9DECRss?si=pahnZWovp_3QcOxt
66	https://youtu.be/tisNzKFUUqo?si=xPxJ3_zwzNiugZfp



67	https://youtu.be/i4nBM4b3Vw0?si=cEEAIHuxfXb8LIc9
68	https://youtu.be/jcZW-VN9JuE?si=WSaT1oN9wbDwRZYk
69	https://youtu.be/9zTUwmOZe1g?si=xLEC1YqseIJaZ5Xd
70	https://youtu.be/NsY-pwQEc1Y?si=oQQ9EnooKxf1N9YC
71	https://youtu.be/oKpYdfajB_E?si=PQFcFfbB2pTI6XJQ
72	https://youtu.be/9uVJzTyBhuM?si=573zqG-unOWhYVJA
73	https://youtu.be/9uVJzTyBhuM?si=g12DeUlugqV9sfMm
74	https://youtu.be/bMdl-PBUCYg?si=kcpKuC5W9vknvqTK
75	https://youtu.be/i3XVj6GsBaA?si=y67HVFDtC0s2qHbO
76	https://youtu.be/ScaTOySFACQ?si=qbXgLrdrVDp-hAUR
77	https://youtu.be/r0zRpM4xBow?si=dtBoar6hdhceAS3m

6. DSR HINDI KNOWLEDGE/ DEFENDANT NO. 8

S. NO	LINK
1.	https://youtu.be/iRj_idu4Kss?si=BsgSIUO1uFU6pTNT
2.	https://youtu.be/z952Jmc7bes?si=IYtvDKce2O45KVpx
3	https://youtu.be/AvA5JXAtsZ4?si=Bzx266R-D8LVpdz1
4	https://youtu.be/U7WvcgptCFY?si=sY2SppFHdNT3XKhg
5	https://youtu.be/6LMReDgTG8s?si=YdsycaMyr4ch4dbG
6	https://youtu.be/dwEkM5IFgDc?si=XzU-CX16fzqYiUkO
7	https://youtu.be/nVyRzLySPn0?si=0hOSzcLP1bdPtugV
8	https://youtu.be/J5EeMTfhh6Y?si=zXqHGwL5brHEH0h2



9	https://youtu.be/mBf7Cj5GiF4?si=FOlIO6E_7oBiy04p
10	https://youtu.be/i8m6J_Qtl5E?si=PnnpP-K_bx9gY_if
11	https://youtu.be/mzWxz0B5dQI?si=PLaxHP6Z2F2qkXvx

7. INDIA EYE NETWORK / DEFENDANT NO. 9

S. NO	LINK
1.	https://www.youtube.com/watch?v=04bza1NM31E

8. AAWAZ BHARTTI/ DEFENDANT NO. 10

S. NO	LINK
1.	https://youtu.be/0L6vxOYnngg?si=8Fh1P5SvbP_jssXS
2.	https://youtu.be/QGrzvo-MbBM?si=4av6WE_1v2Kbuk6F
3	https://youtu.be/8jguGSON0bU?si=g42ALwJC0U4pj-HQ
4	https://youtu.be/HU4owX4n9H8?si=g0-uxgF6vYrUE_3x
5	https://youtu.be/idnPO-OfZzg?si=L_lIPU6D-fzxjtWT
6	https://youtu.be/zdwAEmDVPj0?si=94Qp2A_FZN439H-x
7	https://youtu.be/h96uFTn_v-I?si=1oI-uA4Aw2IuWgdP
8	https://youtu.be/_GmlGn6XD5Y?si=hITbcdZEjBr9ws09
9	https://youtu.be/QDJi3rAZSPU?si=Zy2DpafgARHxANXv
10	https://youtu.be/PapFNq3qACE?si=TTr4kf3QuLw5a3GG
11	https://youtu.be/D18noqrT6gY?si=Qw9BwvzoEQ7arSXXN
12	https://youtu.be/DaMvMz-AMMU?si=hzRT3Lu_-sa_IFVn



13	https://youtu.be/ZY2Z4SWpDgQ?si=OlJg5eTwwI2dPZWq
14	https://youtu.be/dHih0_1xGwE?si=l8pDa9ZD3DuwzHvR
15	https://youtu.be/vrZtmqzt0z0?si=lzRMqX9WAzoDPVKT
16	https://youtu.be/wvYv0dg6vo4?si=fdJPihAUhcdrg3DW
17	https://youtu.be/8YXIGVm59cQ?si=nG_2rpRESWEV_sowj
18	https://youtu.be/PJE8vVyhb4A?si=ct_YWUoQM_uTp5py
19	https://youtu.be/mGK2a84ujAw?si=Q0LZ_-ZVINCPd_Vy
20	https://youtu.be/pvfwSOQGr_0?si=vNVGxoY_05oMsAJ2
21	https://youtu.be/SHAKlakbD4Q?si=RcGL9WA8X5aXFw8m
22	https://youtu.be/CnVqfM3MIGc?si=USfcNtNsjVWStO69
23	https://youtu.be/3-7V9cKeUec?si=GulE-sfHRi50pHX5
24	https://youtu.be/QMGW6w6vKHk?si=kw_1kLEvG2eXdE1P
25	https://youtu.be/wax6n_O05Zw?si=qOdaArjMeRU2g0EA
26	https://youtu.be/YN9gXkolZwY?si=DnLZZ0RxWKUzMus5
27	https://youtu.be/spW-T_mS1Vs?si=Ki1qDcCuvtb9yhZL
28	https://youtu.be/aejFMMHbOv4?si=jUOMUSErv0nzZTb9
29	https://youtu.be/b_mpMf3oOdw?si=yK7r1fRZ1jzlWYxk
30	https://youtu.be/CLPIH3--ocs?si=8vQw278hM6K9E2Cp
31	https://youtu.be/YVsIzbAXihI?si=D0_iv5TGrhcqwL77
32	https://youtu.be/ZnBw215WJ8o?si=28mgt7eG6mBQzx7O
33	https://youtu.be/F3iKiNwqdGo?si=cxSHuetl2XXLIXy
34	https://youtu.be/7mc2O0YIyhE?si=iOnRukHMCOhHwM-x
35	https://youtu.be/IP7pFhebHTg?si=2f6tJjCmjP_hmgNs



36	https://youtu.be/g9nwHHuM-oc?si=poXLOCwWYqSRHbPN
37	https://youtu.be/iKgQd6KRBog?si=2iKMjWcNogSTgDs6
38	https://youtu.be/6tSLL4Eyzl8?si=VWyLHK60y9YbmI1C
39	https://youtu.be/-i2S4Tye6wc?si=MKgvJA3SHhD-5IB1
40	https://youtu.be/suYpKoz3xPA?si=dhV9NJDnJAF7SsTy
41	https://youtu.be/P8vUpBAjyVs?si=aii-iTr5dxDPqLAK
42	https://youtu.be/1c8XZH_vUcY?si=80IJf9i3abYO_3OZ
43	https://youtu.be/xLBFRLuaZUo?si=Q4COJQaQteBHWcgK
44	https://youtu.be/U_kCwGF3fO0?si=bwAGSxPxnDIUBcyH
45	https://youtu.be/9O1yx0q5fj4?si=RIpnmAPAA4o_DkDx
46	https://youtu.be/jxtLPpwjyKw?si=pWmjzzWCv-bBLPBf
47	https://youtu.be/Fx5cP2MV3Qk?si=aA8f4Qby6BeWnrEI

9. GK MAKBUL/ DEFENDANT NO. 11

S. NO	LINK
1.	https://www.youtube.com/watch?v=BP47z5mtiUw

10. RAVI SCOPE VISIONS / DEFENDANT NO. 12

S. NO	LINK
1.	https://youtu.be/qJ7UmXuZsiw?si=SSJyS9yKeczeIqCv



2.	https://www.youtube.com/watch?v=jjrqs0KiAde
3.	https://www.youtube.com/watch?v=FCtSEyrCjRo
4.	https://www.youtube.com/watch?v=pazgu0eeH4k
5.	https://www.youtube.com/watch?v=vybhcRADok0
6.	https://www.youtube.com/watch?v=NJe_Yo069v8
7.	https://www.youtube.com/watch?v=kBk2GgTVOg0
8.	https://www.youtube.com/watch?v=NB6GNo38vuo

11. SUDHIRCHAUDHARY2.0 / DEFENDANT NO. 13

S. NO	LINK
1.	https://www.youtube.com/watch?v=P_jkbdqid3U
2.	https://www.youtube.com/watch?v=y67HZTT0R_o
3.	https://www.youtube.com/watch?v=EHP5nXNS7n8
4.	https://youtu.be/EP1Hbzruf48?si=dste0e1pUa_1PEta
5.	https://www.youtube.com/watch?v=_KJaY-S-Crk
6.	https://www.youtube.com/watch?v=tCLOGOOctvMw
7.	https://www.youtube.com/watch?v=OW5T8PobZ_o
8.	https://www.youtube.com/watch?v=qKC7fj0IE5o
9.	https://www.youtube.com/watch?v=OMtC2NM0Jfk
10.	https://www.youtube.com/watch?v=dBNM9NcCvoY
11.	https://www.youtube.com/watch?v=dC0nTMyGXBE
12.	https://www.youtube.com/watch?v=wWoNuL_oO8Y



13.	https://www.youtube.com/watch?v=q3h9QAwFNfo
14.	https://www.youtube.com/watch?v=jJfwEpIXEDY
15.	https://www.youtube.com/watch?v=XGiYIV8rN3g
16.	https://www.youtube.com/watch?v=xgvMmPXD50o
17.	https://www.youtube.com/watch?v=kPIX4L3T-_U
18.	https://www.youtube.com/watch?v=cvtLu05w7yA
19.	https://www.youtube.com/watch?v=oRNEX1Y4XBQ
20.	https://www.youtube.com/watch?v=aU8-j2Nx08E
21.	https://www.youtube.com/watch?v=ORyv92lZ8Jc
22.	https://www.youtube.com/watch?v=GmymQCRuwCM
23.	https://www.youtube.com/watch?v=mRvZLpgr-NA
24.	https://www.youtube.com/watch?v=VBega-sZlI8
25.	https://www.youtube.com/watch?v=km0Hv7n0Vs4
26.	https://www.youtube.com/watch?v=xjOifZ8qZQ4
27.	https://www.youtube.com/watch?v=20AfOBQtTaU
28.	https://www.youtube.com/watch?v=RLcpA1UINqg
29.	https://www.youtube.com/watch?v=yfpMOpN-9cU
30.	https://www.youtube.com/watch?v=lnOM7j99bwk
31.	https://www.youtube.com/watch?v=uR9ImpPikIU
32.	https://www.youtube.com/watch?v=bz7HkqxM-O8
33.	https://youtu.be/Am-zLGFBFKc?si=kiVocnavgRr42fxK
34.	https://youtu.be/gbD9XHhE6mc?si=kbcUu0XJfxpnQf9x
35.	https://www.youtube.com/watch?v=TOvGT7uQnfo



36.	https://www.youtube.com/watch?v=SAt5NQ2sAaI
37.	https://www.youtube.com/watch?v=GBjhlmbIqIs
38.	https://www.youtube.com/watch?v=t7Rm3ek4W1Y
39.	https://www.youtube.com/watch?v=t6xMr3ZXs1E
40.	https://www.youtube.com/watch?v=sIXhSwwNBPU
41.	https://www.youtube.com/watch?v=_7aezFqjQS4
42.	https://www.youtube.com/watch?v=sX6rfbQ6th8

12. VIBE WITHMEOFFICIAL / DEFENDANT NO. 14

S. NO	LINK
1.	https://www.instagram.com/reel/DM1du9uz7TG/?igsh=ZXc4dmZnemNnNWw%3D

13. LLM07/ DEFENDANT NO. 15

S. NO	LINK
1.	https://www.facebook.com/61575046882450/posts/1669186813741381